

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 405
CP(CAA)/77/ND/2023

IN THE MATTER OF:

YG Estates Pvt Ltd and Softgate technologies ... Applicant
Pvt Ltd

Under Section 230-232.

Order delivered on 09.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Ashish Singh, Adv., for Petitioner No. 1 to 5, Mr.
Anand M. Mishra, Adv.
For the RD : Ms. Jyoti Khurana, Adv.
For the I.T. Department : Mr. Prashant Meharchandani, Sr. St. Counsel, Mr.
Akshat Singh, Jr. St. Counsel, Mr. Utkarsh Kandpal,
Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel for the Applicant is present through VC. Ld. Counsel for the RD is present physically and submitted that she has filed the report, however the same is not on board. Let steps be taken to cure the defects, if any, and take necessary steps to upload the same on the DMS portal.

List the matter on **14.05.2024**.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)